

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 12/73(4)/Chd/2017

Virender Kumar HUF

...Petitioner.

Versus

M/s Hind Motors India Ltd. & Anr.

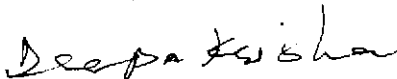
...Respondents.

Present: Ms. Eshna Kumar, Advocate for petitioner.
Mr. Yash Pal Gupta and Ms. Riya Bansal, Advocate
for respondent-company.

Notice of motion to the respondent-company. Mr. Yash Pal Gupta, Advocate who is representing the respondent-company in the connected matters has accepted the notice. Learned counsel has filed Power of Attorney for the respondent-company. Copy of the petition has been supplied to the counsel opposite. Reply to the petition, if any, be filed at least one week before the date fixed with copy advance to the counsel opposite.

List this petition on 29.03.2017 for arguments along with connected matters. It is made clear that no request for further adjournment shall be entertained.


(Justice R P Nagraath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

March 02, 2017

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